

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB) No.504/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th November 2017, 10.30 A.M

Name of the Company		Scrapes (India) -Versus-Balaji Paper & Newsprint Pvt.Ltd.	
Under Section		8 & 9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Abhishek Sukda Operational Creditor
Advocate

- 1) Anuj Singh .
- 2) Ashok Kumar Singh .
- 3) Ritaban Sarkar .
- 4) Kemal Toshniwal

For
Corporate Debtor
Kemal Toshniwal

ORDER

Ld. Counsel for the operational creditor and the corporate debtor are present.

Heard the part arguments of the Ld. Counsel for the operational creditor. During the arguments it came to our notice that petitioner has not

given computation chart of debt amount on which basis they are claiming Rs. 23,87,473/- is due against the corporate debtor. Therefore, petitioner is directed to file supplementary affidavit annexing the computation chart within 7 days with a copy in advance to the opposite party. Thereafter reply, if any, may be filed by the respondents within 7 days with a copy in advance to the opposite party.

List on 08/12/2017.

Sd

(Jinan K.R.)
Member (J)

Sd

(Vijai Pratap Singh)
Member (J)